

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:3738
ANSWERED ON:16.12.2014
EXPENDITURE ON FOODGRAINS
Hemamalini Smt.

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether heavy expenditure is incurred by the Food Corporation of India (FCI) on transportation of foodgrains to storage godowns and from there to the distribution centres;
- (b) if so, the details thereof during each of the last three years and the current year;
- (c) the total quantity of foodgrains lost due to pilferage during transportation and storage along with the value thereof;
- (d) the measures taken by the Government to check such wasteful expenditure and loss of foodgrains;
- (e) whether any action has been taken against the defaulting FCI officials including recovery for the losses; and
- (f) if so, the details thereof during the said period?

Answer

MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (SHRI RAOSAHEB PATIL DANVE)

(a): Food Corporation of India (FCI) has to transport large quantity of food grains from surplus procuring States to deficit States for distribution under Public Distribution System (PDS) and other welfare schemes. While transportation is mainly done through railways, some part of transportation is also done through road and sea-route. Due to increase in procurement and distribution of food grains and also freight charged by Railways, FCI has to incur substantial expenditure on transportation of food grains.

(b): The total expenditure incurred by FCI on transportation of food grains during the last three years are as under:

(Rs. in crore)
Item 2011-12 2012-13 2013-14

Freight 4803 6943 7643 (RE)
cost

(c): A statement indicating the total quantity of foodgrains lost on account of transit and storage losses and also due to pilferage/theft, along with the value is at Annex-I.

(d): A statement indicating the measures taken by FCI for minimising the storage and transit loss is at Annex-II.

(e) & (f): An amount of Rs.983465 has been recovered from the defaulting officials of FCI. A statement showing the details of the theft/pilferage cases during the year 2013-14 and 2014-15 and action taken in the matter is at Annex-III.